

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 16.10.2026

No. 1507 A: The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below is transferred and posted as Civil Judge (Junior Division) in the judgeship to be stationed ordinarily at the place mentioned in column no. 3 of the table.

As mentioned in column no. 4, the officer is also vested with the powers under Sub-Section (1) of Section-14 of the Bihar Civil Courts Acts, 2026, to try under ordinary Jurisdiction (Pecuniary & Territorial).

As further mentioned in column no. 4, the officer is also vested with powers of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not be exercised by the officer concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	1. Designation at the new station 2. Place where the officer is to be ordinarily stationed at. 3. Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station 1. Under the Bihar Civil Courts Acts, 2026, (under ordinary Jurisdiction). 2. Under the Provincial Small Causes Courts Act, 1887.
1	2	3	4
1.	Sri Raju Kumar Sah J.M.1 st Class -cum- Addl. Civil Judge (Jr. Division), Purnea	(a) Civil Judge (Jr. Division) (b) Purnea (c) Purnea	(a) Rs.10,00,000/- within the local limits of Purnea Civil Judge (Junior Division). (b) S.C.C. Powers of Rs. 1000/- within the local limits of Purnea Civil Judge (Junior Division).

By order of the High Court

Sd/- Rupesh Deo

Registrar General

Memo No. 95681-95708 Dated, Patna the 16.10.2026

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay Fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar

(Establishment), Patna High Court, Patna/ Registrar (IT)-cum-CPC, Patna High Court, Patna / Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Editor, Patna High Court, Patna / I/c Registrar-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / Officer on Special Duty, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Joint Registrar (IT), Patna High Court, Patna/ Joint Registrar (Judicial), Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna / The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Authority, Patna/ O.S.D. (Computerization), Patna High Court, Patna / S.O. I/C, Monitoring Cell II, Patna High Court, Patna / S.O. I/C, Judicial Officers Service Record Room, Patna High Court, Patna / S.O. I/C, Infrastructure Cell, Patna High Court, Patna/ S.O. I/C, Selection and Appointment Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ the District Magistrate, Purnea/ the Principal District and Sessions Judge, Purnea for information **(and communication to the officer concerned.**

The officer may be directed to make over charge of his office in such a way so as to join his new assignment immediately from the receipt of the Court's notification.

The Principal District and Sessions Judge concerned is also requested to see the notification published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)

[The District Magistrate concerned is requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification.]

(-) For the P.D.J. concerned only.

[-] For the D.M. concerned only.

By order of the High Court



Registrar General